RAJYA SABHA

Fr'day, 9th December 1955

The House met at eleven of the clock. MR. CHAIRMAN in the Chair.

LEAVE OF ABSENCE TO PROF. A. R. WADIA

MK. CHAIRMAN: I have to inform hon. Members that the following letter has been received from Prof. A. R. Wadia:

"As I have been convalescing after an attack of typhoid, my doctors do not advise me to go to Delhi for the current session. I shall be grateful *li* the House will grant me leave of absence."

Is it the pleasure of the House tha*t permission be granted to Prof. A. R. Wadia for remaining absent from all meetings of the House during the current session?

(JVo hon. Member dissented.)

MR. CHAIRMAN: Permission to remain absent is granted.

THE HISTORICAL RECORDS (DECLARATION OF NATIONAL IMPORTANCE) BILL, 1955

DR. RAGHUBIR SINH (Madhya Bharat): Sir, I beg to move:

'That leave be granted to introduce a Bill to declare certain historical records to be of national importance and to provide for certain matters connected therewith."

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to declare certain historical records to be of national importance and to provide for certain matters connected therewith."

The motion was adopted.

DR. RAGHUBIR SINH: Sir, I introduce the Bill.

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THE HISTORICAL RECORDS (OF NATIONAL IMPORTANCE) PRE-SERVATION BILL, 1955

DR. RAGHUBIR SINH (Madhya Bharat): Sir, I beg to move:

"That leave be granted to introduce a Bill to provide for the preservation and due management of historical records that may be declared by Parliament by law to be of national importance."

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the preservation and due management of historical records that may be declared by Parliament by law to be of national importance."

The motion was adopted.

DR. RAGHUBIR SINH: Sir, I introduce the Bill.

THE CHARTERED ACCOUNTANTS (SECOND AMENDMENT) BILL, 1965

SHRI V. K. DHAGE (Hyderabad): Sir, I beg to move:

"That leave be granted to introduce a Bill further to amend the Chartered Accountants Act, 1949."

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Chartered Accountants Act, 1949."

The motion was adopted.

SHRI V. K. DHAGE: Sir, I introduce the Bill.

THE CONSTITUTION (FIFTH AMENDMENT) BILL, 1955

SHRI SATYAPRIYA BANERJEE (West Bengal): Sir, I beg to move:

"That the Bill further to amend the Constitution of India be taken into consideration."